

SHRI JYOTIRMOY BOSU : What have I said which is unparliamentary? We are here to protect democracy. (*Interruptions*).

12.40 hrs.

MR. SPEAKER : The hon. member of the Marxist Party is defying the Chair.

SHRI DINEN BHATTACHARYYA (Serampore) : If he has said anything unparliamentary, you can expunge it. If he has said something within his right how can you expunge it?

MR. SPEAKER : It is not within his right.

SHRI INDRAJIT GUPTA (Alipore) : If in this handbook which is circulated to members, this particular section is permitted to remain as it is, a very anomalous position will be created. Better have it deleted. I do not know whether Mr. Bosu was asking a question or seeking some information. But the fact remains that what is written here in the Handbook of members is very categorical.

MR. SPEAKER : If allowed by me.

SHRI INDRAJIT GUPTA : It does not say that. Either amend it or have it deleted, because a large number of new members have come and no confusion should be created in their minds.

MR. SPEAKER : The Handbook cannot be quoted here. You can quote the Rules, but not this.

SHRI JYOTIRMOY BOSU : Then throw it into the Jumna.

SHRI INDRAJIT GUPTA : Why not amend it? Why create confusion? (*Interruptions*).

MR. SPEAKER : Secretary.

ASSENT TO BILLS

SECRETARY : Sir, I lay on the Table the Finance Bill, 1971 passed by the Houses of Parliament during the last Session and assented to since a report was last made to the House on the 2nd April, 1971.

2. I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following two Bills passed by the Houses of Parliament during the last Session and assented to since a report was last made to the House on the 2nd April, 1971 :—

- (1) The State of Himachal Pradesh (Amendment) Bill, 1971.
- (2) The Labour Provident Fund Laws (Amendment) Bill, 1971.

12.41 hrs.

ARREST OF MEMBER (*Shri Lalji Bhai*)

MR. SPEAKER : I have to inform the House that I have received the following two communications :-

- (i) Letter, dated the 24th May, 1971, from the Sub-Divisional Magistrate, Parliament Street, New Delhi :

"I have the honour to inform you that Shri Lalji Bhai, Member, Lok Sabha, has been arrested today by the police, Police Station, Parliament Street, New Delhi, under Section 188, Indian Penal Code, for violation of prohibitory orders promulgated by the Additional District Magistrate (South) Delhi, near Parliament House. The arrest was effected at 1-45 p.m. on Raj Path beyond the crossing of Raj Path and Rafi Marg.

He is being presented before the Judicial Magistrate, 1st Class, New Delhi."